National Company Law Tribunal

Allahabad Bench

Allahabad

CP No. 37(ND) /2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017.

NAME OF THE COMPANY: Asta educational Pvt.Ltd.Ors SECTION OF THE COMPANIES ACT: u/s 397-398 of the Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1.

2.

Order Dated: 20.03.2017 CP No. 37(ND) /2016: Asta educational Pvt.Ltd.Ors

The case is fixed today for consequential orders, since there is no representation from both the parties. The consequential order is dictated separetley. The Registry of this Tribunal is directed to issue a fresh notice to both the parties along with a copy of this order.

Both the parties are directed to report about stage of settlement dated 10.04.2014 by next date of hearing. Meanwhile intrim Direction issued by the Company Law Board is contined. Therefore the Respondent No. 1 and 2 are futher restrained untill further order to sell their share 2949 to the third party except in confirmity of terms of settlement or by mutually agreed by petitioner.

A report from Registar of Companies (Kanpur) about the stage and affairs of the Respondent company be called for .A copy of this order be also be forwded to Registar of Companies (Kanpur) for information and needful action.

List the Matter on 27 April, 2017.

Confidence

H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated: 20.03.2017